

ITEM NO.37

REGISTRAR COURT. 2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 27093/2014

STATE OF U P AND ORS

Petitioner(s)

VERSUS

RATAN BABU SAXENA AND ORS

Respondent(s)

(with office report)

Date : 29/01/2016 This petition was called on for hearing today.

For Petitioner(s) Mr.Abhishek Kumar Singh,Adv.
Mr. Abhisth Kumar,Adv.

For Respondent(s) Ms.Charu Singhal,Adv.
M/s Manoj Swarup & Co.,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the Ld.counsel for the petitioner to comply with the terms of the order dated 16.10.2015 of this Court in respect of the deceased respondent No.2. Ld.counsel for the petitioner has stated that the respondent No.3 has also expired. He is directed to take appropriate steps in respect of the deceased respondent No.3 within the period provide above.

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Ld.counsel for the petitioner has stated that the respondent No.1 is the father of respondent Nos.3-5. Ld.counsel for the respondent No.1 is instructed to supply the necessary information in regard to the lrs. Of the deceased respondent Nos.2 & 3 to the petitioner.

List the matter again on 14.03.2016.

(M V RAMESH)
Registrar

SB